

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

30.07.2008.

OA No. 53/2007

None present for applicant.

Mr. Anupam Agarwal, Counsel for respondents.

None has appeared on behalf of the applicant. Even on 16.04.2008, none has appeared on behalf of the applicant and this Tribunal has listed the matter for 16.05.2008. It was observed that no further adjournment will be granted. Copy of the order was also sent to the applicant. As per the report submitted by the Registry, the copy of the order could not be served on the applicant on account of incomplete address.

Since the copy of the order could not be served on the applicant at the address given by him and from the various order sheets, it is clear that none has appeared on behalf of the applicant; it appears that the applicant has lost interest in pursuing the case. Accordingly the OA is dismissed for non-prosecution.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ

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